

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
CHENNAI BENCH

Company Appeal (AT) (CH) (Insolvency) No. 05 of 2021

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Hackbridge Hewittic & Easun Limited

...Respondent

Present:

For Appellant:

Mr. Avrojyoti Chatterjee, Mr. Ranjit Roy, Mr. Rachit Ranjan and Ms. Jayasree Saha, Advocates.

For Respondent:

O R D E R
(Through Virtual Mode)

22.02.2021: The issues raised in this appeal against dismissal of application filed by Appellant- Financial Creditor under Section 7 of the I&B Code on ground of limitation is that the limitation period, even if computed from the date of acceptance of OTS sanction viz. 6th October, 2016 or from the date of cancellation of OTS viz. 3rd May, 2018 would bring the application within the limitation period as reckoned in terms of Article 137 of the Limitation Act.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Requisites along with process fee be filed within three days. Notice be issued through e-mail or any other available mode.

List the appeal 'for admission (after notice)' on **8th April, 2021**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

am/gc